

**HIGH COURT OF TRIPURA
MAIN WRITTEN EXAMINATION FOR RECRUITMENT TO
GRADE-I OF THE TRIPURA JUDICIAL SERVICE-2023**

PAPER-I

Duration – 3 (Three Hours)

Total Marks-100

(For incorrect answers there shall be no negative markings)

PART I

1. Write an Essay within 800 words on any one of the following topics:

(30 Marks)

- (a) Cybernation - A threat or a convivial to employment and its role in evolving privacy challenges.
- (b) The Practice of Child Labour in India and its remedy in context to widening gap between rich and the poor.
- (c) Impact of media trials on social psyche and its perception of judicial equity.

2. Make a précis of the following passage in about one-third of its length. The precis should be written in your own language.

(1 x 5 = 5 Marks)

From the moment we are born, we cannot be alone; We stand in constant need of support from all around us, body and soul and spirit; We need clothes that other men make; Houses, which other men build, food, which other men produce; We earn our living by working for others, others earn their living by working for us.

As children we need our parents to be our comforters and take care of others: we cannot live a day without our peers; We need teachers to educate: books and masters to teach us trades; And when we learn it and settle ourselves in life, we need laws made by other men who died hundreds of years before we were born, to secure for us our rights and property, to secure our comfort in our station; And we need friends to comfort us in our sorrows and share our joys.

Choose the Alternative which best expresses the meaning of the idiom/Phrase in the question

(1 x 6 = 6 Marks)

3. He has made a **dog's breakfast** of these accounts.
 - (a) A breakfast for the dogs
 - (b) An accurate summary
 - (c) A total mess
 - (d) A breakfast being served by the dogs
4. The newly elected Chief Minister has promised to **bring about** changes in the state.
 - (a) Produce
 - (b) Make
 - (c) Carry
 - (d) Cause to happen
5. She is **too fond of her own voice**.
 - (a) Loves singing
 - (b) Very selfish
 - (c) Does not listen properly to anyone
 - (d) Very talkative
6. Do not **cast pearls before swine**.
 - (a) Speak nice words and convince them
 - (b) Offer good things to undeserving people
 - (c) Uplift the needy for their welfare
 - (d) Do worthwhile things to stranger
7. to **cut my teeth on**
 - (a) To gain experience
 - (b) To try
 - (c) To sharpen my wits
 - (d) To earn a decent salary
8. **to keep in abeyance**
 - (a) in a state of emergency
 - (b) in a state of suspension
 - (c) in a state of revision
 - (d) in a state of permanence

Directions:

In the following questions, one part of the sentence may have an error. Find out which part of the sentence has an error and choose the option corresponding to it. If the sentence is free from error, choose "No error".

(1 x 4 = 4 Marks)

9. They will (1)/ leave the office at six and (2)/ reach at home by seven. (3)/ No error (4)

- (1) They will
- (2) leave the office at six and
- (3) reach at home by seven.
- (4) No error

10. Wholesome strategic planning (1)/ was the focus as (2)/ the firm manage through a difficult period (3)/ a couple of years ago(4)/ No error (5)

- (1) Wholesome strategic planning
- (2) was the focus as
- (3) the firm manage through a difficult period
- (4) a couple of years ago
- (5) No error

11. Many of the young people (1)/ studying abroad agreed that (2)/ returning home was always (3) / an attractive option (4)/ No error (5)

- (1) Many of the young people
- (2) studying abroad agreed that
- (3) returning home was always
- (4) an attractive option
- (5) No error

12. It is important to recruit personnel at (1)/ different levels in the organization so that (2)/ the ensuing human resource gap is bridged (3)/ at least for the critical operations (4)/ No error (5)

- (1) It is important to recruit personnel at
- (2) different levels in the organization so that
- (3) the ensuing human resource gap is bridged
- (4) at least for the critical operations
- (5) No error

Direction:

The following questions, you have several passages where some of the words have been left out. Read the passages carefully and choose the correct answer to each blank with its particular number, out of the five alternatives.

($\frac{1}{2} \times 10 = 5$ Marks)

PASSAGE

The latest stage of the continuing _____(1)_____ between India and the United States on the nuclear issue is now punctuated with pleasing diplomatic observations. Our latest round of talks with the American Deputy Secretary of State is "positive and encouraging". The US Deputy Secretary of State remarked that "none of us are pleased to have any clouds over the _____(2)_____". We in India know that these clouds have _____(3)_____ towards the subcontinent from the West. The US can easily disperse the clouds if it wants. But the economic sanctions are still in place. The US is only _____(4)_____ trying to come to terms with the fact that the nuclear weapons are not the _____(5)_____ of the Permanent Members of the Security Council. If they do not recognize India as a nuclear power, then what is it that they are _____(6)_____ to? India will not _____(7)_____ by their de-recognising the nuclear tests. Both sides can happily close _____(8)_____ eyes and agree to _____(9)_____ what has happened. The fact that India is a sovereign nation, entitled to take decision beneficial for its own security, has not been altered by the tests. The US has come round to _____(10)_____ that India has some say in this matter.

13. Choose the **correct answer** from the given options to fill the blank with number **(1)**?

- (a) adversaries
- (b) negotiations
- (c) strifes
- (d) strategies
- (e) disputes

14. Choose the **correct answer** from the given options to fill the blank with number **(2)**?

- (a) relationship
- (b) struggle
- (c) matter
- (d) talks
- (e) countries

15. Choose the **correct answer** from the given options to fill the blank with number **(3)**?

- (a) formed
- (b) eclipsed
- (c) reined
- (d) covered
- (e) floated

16. Choose the **correct answer** from the given options to fill the blank with number **(4)**?

- (a) spontaneously
- (b) generously
- (c) grudgingly
- (d) gracefully
- (e) willingly

17. Choose the **correct answer** from the given options to fill the blank with number **(5)**?

- (a) threats
- (b) creations
- (c) properties
- (d) monopoly
- (e) possessions

18. Choose the **correct answer** from the given options to fill the blank with number **(6)**?

- (a) prepared
- (b) objecting
- (c) pointing
- (d) clinging
- (e) planning

19. Choose the **correct answer** from the given options to fill the blank with number **(7)**?

- (a) gain
- (b) differ
- (c) flourish
- (d) suffer
- (e) develop

20. Choose the **correct answer** from the given options to fill the blank with number **(8)**?

- (a) their
- (b) our
- (c) naked
- (d) inward
- (e) both

21. Choose the **correct answer** from the given options to fill the blank with number **(9)**?

- (a) imitate
- (b) undo
- (c) cherish
- (d) reiterate
- (e) ignore

22. Choose the **correct answer** from the given options to fill the blank with number **(10)**?

- (a) expecting
- (b) suspecting
- (c) accepting
- (d) advocating
- (e) rejecting

DIRECTIONS:

In each of the following questions four words are given of which two are most nearly the *same* or *opposite* in meaning. Find the two words which are most nearly the same or opposite in meaning, From the below given options which has the letters represents its meanings with combination.

(1 x 5= 5 Marks)

23.

(A) Prophetic **(B)** Strange

(C) Poor **(D)** Sterling

- (a) A-D
- (b) B-D
- (c) B-C
- (d) A-B
- (e) C-D

24.

- (A) Flamboyant (B) Extravagant
(C) Cunning (D) Concomitant
(a) A-C
(b) C-D
(c) A-D
(d) A-B
(e) B-C

25.

- (A) Gregarious (B) Quixotic
(C) Sociable (D) Discernible
(a) A-C
(b) C-D
(c) B-D
(d) A-B
(e) B-C

26.

- (A) Effeminacy (B) Effrontery
(C) Effervescence (D) Impertinence
(a) B-D
(b) C-D
(c) A-D
(d) A-B
(e) B-C

27.

- (A) Dormant (B) Active
(C) Inconsequential (D) Antiquated
(a) B-C
(b) A-D
(c) C-D
(d) A-B
(e) A-C

PART-II

(1 x 27 = 27 Marks)

1. When is the 'World Thrift Day' observed in India?
(i) October 27
(ii) November 7
(iii) November 4
(iv) October 30

2. Which institution regulates the 'KYC Registration Agencies (KRA)'?
 - (i) SEBI
 - (ii) RBI
 - (iii) PFRDA
 - (iv) IRDAI
3. As per an EXIM bank report, India has become a major exporter of Defence products of which region?
 - (i) Europe
 - (ii) Africa
 - (iii) Oceania
 - (iv) Asia-Pacific
4. Which Public Sector Giant issued world's first Indian green masala bond?
 - (i) ONGC
 - (ii) NTPC
 - (iii) IOCL
 - (iv) CIL
5. Term Khondalite, which was seen in news recently is a:
 - (i) A type of metamorphic rock
 - (ii) A type of temple structure used in ancient times
 - (iii) A type of polymer obtained by the polymerization of formaldehyde
 - (iv) An asteroid found beyond the asteroid belt
6. Which country recently received the 'GSMA Government Leadership Award 2023'?
 - (i) USA
 - (ii) China
 - (iii) India
 - (iv) Japan
7. International Criminal Court has issued an arrest warrant against the President of which country?
 - (i) UK
 - (ii) Russia
 - (iii) North Korea
 - (iv) Sri Lanka
8. Which country released '14 Guidelines to Address Human-Wildlife Conflict (HWC)'?
 - (i) USA
 - (ii) India
 - (iii) Australia
 - (iv) Brazil

9. Which Union Ministry is associated with C-PACE, which will help in closing down businesses?
- (i) Ministry of Finance
 - (ii) Ministry of Corporate Affairs
 - (iii) Ministry of External Affairs
 - (iv) Ministry of Home Affairs
10. Which of the following is commissioned work on Aurangzeb, which was later forbidden before completion?
- (i) Ma'asir-i-Alamgiri
 - (ii) Alamgirnama
 - (ii) Futuhat-i-Almgiri
 - (iv) Muntakhab-ul-Lubab
11. 'Travels in India' is the account of which of the following foreign travellers to India?
- (i) NiccolaoManucci
 - (ii) Tavernier
 - (iii) Nicolo Conti
 - (iv) Domingo Paes
12. Which among the following was the correct title of National Anthem of India, when it was originally penned by Rabindranath Tagore?
- (i) Jana Gana Mana
 - (ii) Bharat Bhagya
 - (iii) Bharat Bhagya Vidhata
 - (iv) Bharat Vidhata
13. The Indian Independence League (1907) was founded by whom in USA?
- (i) Taraknath Das
 - (ii) Raja Mahendra Pratap
 - (iii) Subhash Chandra Bose
 - (iv) Rash Bihari Bose
14. Which act provided for the establishment of a Reserve Bank of India?
- (i) Government of India Act, 1919
 - (ii) Government of India Act, 1935
 - (iii) Indian Independence Act, 1947
 - (iv) None of the above

15. Which among the following rivers is an example of superimposed drainage system?
- (i) Banas
 - (ii) Chambal
 - (iii) Saraswati
 - (iv) Gomti
16. Which of the following Commissions accepted language as the basis of reorganization of States?
- (i) Punchhi Commission
 - (ii) JVP Committee
 - (iii) Fazl Ali Commission
 - (iv) SK Dhar Commission
17. Where is the headquarters of Global Tiger Forum (GTF)?
- (i) Lucknow
 - (ii) New Delhi
 - (iii) Chennai
 - (iv) Gandhinagar
18. Which of the following Gorilla species is largest living primate?
- (i) Eastern Gorilla
 - (ii) Mountain Gorilla
 - (iii) Western Lowland Gorilla
 - (iv) Cross River Gorilla
19. In which city is India's oldest European church?
- (i) Goa
 - (ii) Cochin
 - (iii) Kolkata
 - (iv) Chennai
20. Which of the following city has become first Indian city to get UNESCO's world heritage city tag?
- (i) Jaipur
 - (ii) Allahabad
 - (iii) Gandhi Nagar
 - (iv) Ahmedabad
21. Which is the first Asian airlines company to procure jet aircraft in its fleet?
- (i) Garuda Indonesia
 - (ii) Singapore Airlines
 - (iii) Thai Airways
 - (iv) Air India

22. Who fixes the Minimum Support Price (MSP) for agricultural crops in India?
- (i) Ministry of Agriculture
 - (ii) NABARD
 - (iii) Commission on Agriculture Cost and Price (CACP)
 - (iv) Ministry of Commerce
23. In which year the government introduced Food for Work Programme (FWP)?
- (i) 2000
 - (ii) 2001
 - (iii) 2003
 - (iv) 2004
24. Pluralist Theory of Sovereignty emphasizes the importance of which of the followings?
- (i) Association
 - (ii) Monarch
 - (iii) State
 - (iv) Government
25. Master copy of genetic information is_____:
- (i) Nucleus
 - (ii) r-RNA
 - (iii) m-RNA
 - (iv) DNA
26. Which among the following is the autobiography of *jurist Fali S. Nariman*:
- (i) Justice for the Judge- An autobiography
 - (ii) Wings of Fire
 - (iii) Before Memory Fades
 - (iv) Roes in December
27. What was the theme for G-20 Meeting held on 3rd and 4th April, 2023 in Tripura?
- (i) Clean Energy for a greener future
 - (ii) Digital agri and sustainable value chain agri
 - (iii) Materials for sustainable energy
 - (iv) Food security and nutrition

PART-III

DIRECTIONS for the question Nos. 1 to 5: In each of the questions given below, there are two statements marked as Assertion (A) and Reason (R). Mark your answer as per the codes provided below:

1. Both A and R are true and R is the correct explanation of A.
2. Both A and R are true but R is not the correct explanation of A.
3. A is true but R is false.
4. A is false but R is true.
5. Both A and R are false.

(1 x 5 = 5 Marks)

1. Assertion (A): On 26th January, 1950, the Indian Constitution came into force.

Reason (R): 26th January is celebrated as the Republic Day.

2. Assertion (A): The essence of joint liability under section 149 of the IPC is that the criminal act must have been done with a view to fulfil the common object of an unlawful assembly.

Reason (R): Any sudden and provocative act done by a member of an unlawful assembly would render the other members of that assembly liable.

3. Assertion (A): Austin's concept of law is known as imperative theory.

Reason (R): Austin emphasized on commanding character of law.

4. Assertion (A): In the event of violation of any legal right (tort) the aggrieved party is entitled to recover unliquidated damages.

Reason (R): The object of awarding damages to the aggrieved party is to put him in the same position in which he would have been if the wrong would not have been committed. Damages, are therefore, assessed on that basis.

5. Assertion (A): X and Y independently entertained the idea to kill Z. Accordingly, each of them separately inflicted wounds on Z who died consequently. X and y are liable for murder under 341 IPC.

Reason (R): When a criminal act is done by several persons in furtherance of common intention of all, each of such person is liable as if the whole act was done by him alone.

Write the correct Answers Only:

(1 x13 = 13 Marks)

6. As per Section 124 of Indian Contracts Act 1872, a contract of _____ is a contract by which one party promises to save the other party from loss caused to him by the conduct of the promisor himself or by the conduct of any other person.

- (a) Indemnity
- (b) Guarantee
- (c) Specific Performance
- (d) Injunction

7. Identify the correct statement:

- (A) Federalism implies a system of government which embodies a division of powers between a central and a number of regional authorities
- (B) Federalism implies a system of government which embodies a division of powers between Legislature, Executive and Judiciary
- (C) Federalism implies a system of Government which embodies Parliamentary supremacy
- (D) Federalism implies a system of Government which embodies Parliamentary supremacy.

8. Match schedule one and two and choose the appropriate answer

Schedule I	Schedule II
(i) Concurrent list	1. Constitution of Japan
(ii) Rule of Law	2. Constitution of Ireland
(iii) Directive Principle of State Policy	3. British Constitution
(iv) Procedure established by law	4. Constitution of Australia

- A. (i) (ii) (iii) (iv)
4 3 2 1
- B. (i) (ii) (iii) (iv)
2 4 3 1
- C. (i) (ii) (iii) (iv)
1 3 4 2
- D. (i) (ii) (iii) (iv)
1 3 4 2

9. All motor vehicles are required to have third party insurance. Any vehicle not using mechanical device is not a motor vehicle.

Which of the following is correct derivation from the above?

- (A) All Third-Party Insurances relate to motor vehicles
- (B) Vehicles not using mechanical device need not have Third Party Insurance
- (C) All vehicles must have Third Party Insurance
- (D) All vehicles must have Third Party Insurance

10. **Principle:**

- (1) The owner of a land has absolute interest on the property including the contents over and under the property.
- (2) Water flowing below your land is not yours though you can use it.
- (3) Any construction on your land belongs to you.
- (4) All mineral resources below the land belong to the state.

Facts:

There is a subterranean water flow under Suresh's land surface. Suresh constructed a huge reservoir and drew all subterranean water to the reservoir. As a result, the wells of all adjacent property owners have gone dry. They demanded that either Suresh must demolish the reservoir or share the reservoir water with them.

Proposed Decision:

- A. Suresh need not demolish the reservoir.
- B. Suresh must demolish the reservoir.
- C. Suresh must share the water with his neighbours.
- D. The Government can take over the reservoir.

Possible Reasons:

- I. Water cannot be captured by one person for his personal use.
- II. The Government must ensure equitable distribution of water.
- III. Whatever is under Suresh's land may be used by him.
- IV. Suresh must respect the rights of others regarding water.

Your Decision with the reason:

- 1. (A)(III)
- 2. (B) (I)
- 3. (C)(IV)
- 4. (D) (II)

11. Four members have to be nominated to a committee and there are six candidates: A, B, C, D, E and F. The following restrictions hold good:

- A. If A is nominated, then D does not find any place.
- B. If B is nominated, then either E or F has to be nominated, but not both
- C. If C is nominated, then both D and E have to be nominated. Which one of the following is an acceptable combination?

- A. A, B, C and E
- B. A, B, C and D
- C. B, C, D and E
- D. B, C, D and E

12. Under the same fact situation as above, the alternatives suggested (not necessarily all), if true, significantly strengthen the argument. However, one of them is most forceful. Identify the same.

- A. Espionage activities by enemy nations, which contribute to political turmoil, can be prevented only if the government is very strong.
- B. The philosophy behind any economic policy, 'push from bottom, press from top' is to be followed to mitigate violence, and it is not observed.
- C. Political turmoil is due to corrupt establishment.
- D. Political turmoil is due to corrupt establishment.

13. Principle: *Injuria Sine Damnum* i.e., Injury (violation of legal right) without damage

Facts: X, who was the returning officer at a polling booth in Amethi, wrongly refused to register a duly tendered vote of Y in the recent UP elections, even though Y was an eligible voter. The candidate in whose favour Y wanted to vote, was declared elected. Give the appropriate answer-

- (i) Y can sue X on the ground that he was denied the right to cast vote, which is a fundamental right.
- (ii) Y can sue X on the ground that he was denied the right to cast vote, which is a legal right
- (iii) Y cannot sue X because there is no injury or damage caused to Y
- (iv) Y cannot sue X because there is no injury or damage caused to Y